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IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.229 OF 2017

(Arising out of Special Leave Petition(Crl.) No. 3812 of 2015
PRADEEP KUMAR Appellant(s)

VERSUS

STATE OF HARYANA
O R D E R

Respondent(s)

1. Heard the learned counsel for the parties.

2. Leave granted.

3. This appeal has been filed against the judgment and order dated 14.01.2015 passed by the High Court of Punjab and Haryana at Chandigarh in Criminal appeal No. 2216-SB of 2003. The High Court dismissed the appeal preferred by the appellant and upheld the conviction and sentence passed by the Additional Sessions Judge, Hisar whereby the petitioner was sentenced to rigorous imprisonment for seven years under Section 392 read with Section 398 IPC and further sentenced to a fine of Rs.5000/- under these sections and in default of payment of fine, to further undergo R.I. for six months.

It is stated by the learned counsel for the appellant that the appellant has already undergone about more than five years imprisonment out of a maximum period of seven years imprisonment imposed upon him.

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On the facts and circumstances of the case, we deem it fit to reduce the sentence to a period already undergone by him.

The appeal is, accordingly, partly allowed to that extent.

.....J
(ARUN MISHRA)

.....J.
(AMITAVA ROY)

NEW DELHI;
FEBRUARY 3, 2017

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ITEM NO.2 COURT NO.10 SECTION IIB
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3812/2015
(Arising out of impugned final judgment and order dated 14/01/2015
in CRLAP No. 2216/2003 passed by the High Court of Punjab & Haryana
at Chandigarh)

PRADEEP KUMAR Petitioner(s)

VERSUS

STATE OF HARYANA Respondent(s)

(With interim relief and office report)

Date : 03/02/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. C. D. Singh, Adv.

Ms. Sakshi Kakkar, Adv.

For Respondent(s) Mr. Sanjay Kumar Visen,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The Criminal Appeal is partly allowed in terms of the signed order.

(B.Parvathi)

Court Master

(Tapan Kr. Chakraborty)

Court Master

(Signed order is placed on the file)